

(2021) 10 TDSAT CK 0041

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Cyber Appeal 11 Of 2020

Mahanagar Telephone Nigam Ltd

APPELLANT

Vs

Mr. Hasmukh Gala And Ors

RESPONDENT

Date of Decision : 22-10-2021

Acts Referred:

Citation : (2021) 10 TDSAT CK 0041

Hon'ble Judges : Shiva Kirti Singh, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Chandan Kumar, Shariqe Husain, Manish Shankar Srivastava

Judgement

It was submitted on behalf of the Appellant that they have filed the Demand Draft towards interest which is taken on record. Mr. Shariqe Husain appearing for Respondent No.3 seeks further time for filing their reply. Three weeks time was granted on the last occasion subject to payment of cost of Rs.5000/- payable to the TDSAT Employees Welfare Society. Three weeks time is prayed and is allowed to Respondent No.3 subject to the cost imposed earlier. In case no reply is filed on behalf of the Respondent, the matter shall be listed before the Hon'ble Bench for passing appropriate orders regarding foreclosure of the right of Respondent No.3 to file the reply. List the matter on 14th December, 2021 for directions.